

(ख) क्या यह भी सच है कि महाराष्ट्र सरकार ने इसकी सूचना भारत सरकार को दी थी ; और

(ग) यदि हां, तो भारत सरकार ने इस और क्या कार्यवाही की है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री हाथी) : (क) और (ख) । जी हां ।

(ग) यदि कोई ऐसा कार्य कानून के खिलाफ होगा, तो उस पर कानून के अनुसार कार्यवाही की जायेगी ।

Strike by Municipal Sweepers

1772. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Municipal sweepers in three city zones are on strike as a protest against the contract system for removal of refuse; and

(b) if so, the action taken or proposed to be taken in the matter?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Lorry sweepers engaged in the three city zones had resorted to a strike in sympathy with the cause of the lorry sweepers in the Karol Bagh zone. They however, resumed work from the 25th November, 1964 following an agreement to the effect that the dispute arising from the demand for the abolition of contract system for removal of refuse, be left to the decision of the Mayor.

(b) Does not arise.

Training of Officers of Delhi Education Directorate

1773. **Shri D. C. Sharma:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that some officers of the Directorate of Education, Delhi Administration who are on the verge of retirement have been sent to the United Kingdom for cer-

tain training on Government expenses;

(b) if so, the reasons therefor;

(c) whether any complaints have been received in this regard; and

(d) the action taken thereon?

The Minister of Education (Shri M. C. Chagla): (a) No, Sir, the only officer who went abroad recently is not on the verge of retirement and training expenses were not borne by Government.

(b) Does not arise.

(c) One communication was received suggesting that a younger man who may serve at least for two decades should have been sent at Government cost.

(d) No action was considered necessary.

Confidential Letter Regarding I.G.P. of Kerala

1774. **Shri Mani Yangadan:** Will the Minister of Home Affairs be pleased to state:

(a) whether any enquiry has been held as to how the photostat copy of a confidential letter regarding the Inspector General of Police, Kerala, happened to be published in certain Malayalam newspapers; and

(b) if so, the result of the enquiry?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) An enquiry regarding the publication of the photostat copy of a confidential letter is being made by the local police in Kerala State.

(b) The matter is still under investigation.

Officers of C.S.S.

1775. **Shri S. M. Banerjee:** Will the Minister of Home Affairs be pleased state:

(a) whether it is a fact that a large number of Under Secretaries of the

C.S.S. who were approved for appointment to Class I service in 1951 are stagnating at the maximum of their grade;

(b) whether officers of comparable merit and seniority in other services like I.A.S., I.A.&A.S., Indian Postal Service have been promoted to higher posts; and

(c) if so, the steps proposed to be taken to ensure equitable treatment to the C.S.S. Officers?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) the number of Under Secretaries of the C.S.S., who were approved for appointment in that grade in 1951 and who have reached the maximum of the grade is four.

(b) and (c). Promotion to higher posts depend on (i) the requirements of the post, and (ii) experience, background, merit and suitability of available eligible officers of various Services. There can be no common basis to equate officers belonging to various Services.

Backward Classes Christian Federation

1776. Shri Maniyangadan: Will the Minister of Home Affairs be pleased to state:

(a) whether a satyagraha movement was launched by the Backward Classes Christian Federation before the Kerala Secretariat;

(b) whether the satyagraha was preceded by any representation regarding their grievances;

(c) if so, what are the grievances; and

(d) what, if any, steps have been taken to redress the same?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) to (d). A statement is attached.

STATEMENT

According to the Government of Kerala, the members of the Backward Classes Christian Federation have started satyagraha to press their demands presented in their Memorandum dated the 24th March, 1964, before the State Government.

Their demands are:—

1. Adequate representation and preference may be given to the converted Christians in public services.

2. (a) All concessions granted to Scheduled Castes Students in Law Arts and Professional Colleges may be given to the converted Christians also.

(b) Admissions and concessions may be given in private Professional Colleges as in the case of Government Professional Colleges.

(c) Admission and concessions may be given to the converted Christians in private and Government Industrial Schools as in the case of Scheduled Castes.

3. Financial assistance may be rendered for starting cottage industries.

4. Representation may be given to the community in the Development Committees and Land Assignment Committees.

5. An area of 100 acres of land may be assigned to the Backward Classes Christian Federation for establishing a rubber estate.

6. Steps may be taken to secure representation in the Union Public Services.

7. The age limit for recruitment of converted Christians in Public Services should be the same as for Scheduled Castes.